

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.100/2001

Friday this the 25th day of May, 2001

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN  
HON'BLE MR. T.N.T. NAVAR, ADMINISTRATIVE MEMBER

P.Sylendran,  
TGT Hindi, Kendriya Vidyalaya No.I,  
Cannanore, residing at C.1  
Kendriya Vidyalaya Quarters,  
Cannanore.17. ....Applicant

(By Advocate Mr. KP Dandapani (rep.)  
V.

1. The Commissioner,  
Kendriya Vidyalaya Sangathan,  
18, Institutional Area,  
Shaheed Jeet Singh Marg,  
New Delhi.110 016.
2. The Deputy Commissioner (Finance)  
Kendriya Vidyalaya Sangathan,  
Estt.III Section,  
18, Institutional Area,  
Shaheed Jeet Singh Marg,  
New Delhi-110 016.
3. The Assistant Commissioner,  
Kendriya Vidyalaya Sangathan,  
Regional Office,  
Bangalore.560 042.
4. The Principal,  
Kendriya Vidyalaya No.I  
Cannanore.670 001.
5. The Principal,  
Kendriya Vidyalaya No.1  
Imphal, Pin.795 001.
6. KM Unnikrishnan,  
T.G.T.Hindi  
Kendriya Vidyalaya No.I  
Cannanore.670 001.

....Respondents

(By Advocate Mr.Thottathil B.Radhakrishnan (for R.1to5)

The application having been heard on 25.5.2001, the  
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

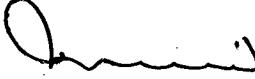
The applicant, a Trained Graduate Teacher,  
Kendriya Vidyalaya No.I, Cannanore has filed this  
contd....

application challenging the orders Anenxures.A1 to A3 to the extent to which he has been transferred from Cannanore to Imphal by these orders.

2. When the Application came up for hearing today, learned counsel appearing for the applicant states that the transfer order of the applicant from Cannanore to Imphal has been cancelled by order dated 16.4.2001 and that therefore, this application is not pressed.

3. In view of the submission of the learned counsel appearing for the applicant, this application is closed as not pressed. Parties will suffer their costs.

Dated the 25th day of May, 2001

  
T.N.T. NAYAR  
ADMINISTRATIVE MEMBER

  
A.V. HARIDASAN  
VICE CHAIRMAN

(s)

List of annexures referred to:

Annexure.A1:True copy of Order No.F.7-ID/2000-KVS (Estt.III) dt. 28.11.2000 passed by the 2nd respondent.

Annexure.A2:True copy of Order No.F.7-ID/2000-KVS (Estt.III) dated 28.11.2000 passed by the 2nd respondent.

Annexure.A3:True copy of Order No.F.19-7/18/2000/KVS (L&C) dated 23.1.2001 signed on 22.1.2001 passed by the 1st respondent.

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